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WP-26917-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 28th OF JULY, 2025

WRIT PETITION No. 26917 of 2025

SMT. KAVITA SINGH

Versus
THE COLLECTOR CUM ARBITRATOR

Appearance:

Ms. Akanksha Singh Chauhan - Advocate for petitioner.

Dr. S.S. Chouhan - Government Advocate for respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner seeks a direction to the respondent - Collector-cum-Arbitrator, Land Acquisition, National Highway-75, Sidhi, District Sidhi to decide the pending application, which has been pending since the year 2022.

- 2. Learned counsel for petitioner submits that the land of the petitioner has been acquired, however, petitioner has not been compensated in accordance with law.
- 3. Keeping in view the fact that the proceedings have been pending before the Collector since the year 2022, we dispose of this petition with a direction to the respondent-Collector to expedite the proceedings and conclude the



2 WP-26917-2025 same preferably within a period of two months from today.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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